

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Customs Appeal No. 88032 of 2013

(Arising out of Order-in-Original No. 65/2013/CAC/CC-I/AB/VB dated
30.04.2013 passed by the Commissioner of Customs (Import), Mumbai)

M/s. Swiber Offshore Construction Pte Ltd.Appellant
D-502, Delphi B-Wing,
Hiranandani Business Park, Powai
Mumbai

Vs.

Commissioner of Customs (Import),Respondent
New Custom House, Ballard Estate,
Mumbai

APPEARANCE:

None for the appellant
Shri Ram Kumar, AC (AR) for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: 85067/2024

DATE OF HEARING: 07-02-2024
DATE OF DECISION : 07-02-2024

Per: Coram

None appeared for appellant. In proceedings, as per list of
18th December 2023, no appearance was recorded on behalf of the
appellant. The hearing was adjourned to 7th February 2024 with

direction to intimate that no further chance would be afforded and for notice to be served on the appellant by post.

2. On perusal of the records, it is seen that appearance had also not been entered on several occasions in the past.

3. We have heard Learned Authorized Representative.

4. It would appear that the appellant is not interested in pursuing this appeal. Appeal is consequently, dismissed in default for non-prosecution

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)